

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO.37 OF 2016 &
IA NOS. 93 OF 2016 & 485 OF 2017**

Dated: 21st September, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

M/s Lalpur Wind Energy Pvt. Ltd. ...Appellant(s)

Vs.

Karnataka Power Transmission Corporation Ltd. & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.
Ms. Shikha Ohri
Mr. Hemant Singh
Mr. Matrugupta Mishra

Counsel for the Respondent(s) : Mr. Pankaj Grover
Ms. Pankhuri Bhardwaj for R.1.to R.3

ORDER

I.A. No. 93 of 2016 (for exemption from filing certified copy of the impugned order) is allowed.

I.A. No. 485 of 2017 (for condonation of delay in filing written submission) is allowed.

As agreed by learned counsel for the parties, list the matter for hearing on **27.11.2017.**

**(I.J. Kapoor)
Technical Member**

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**(Justice Ranjana P. Desai)
Chairperson**